

**Mr. Speaker:** I named the hon. Member..... (*Interruptions*). He shall not be in the House for a period of seven days.... (*Interruptions*).

**Shri Braj Raj Singh:** This is not the procedure.... (*Interruptions*).

**Mr. Speaker:** Hon. Members may advise him to apologise and not to withdraw.

12.12 hrs.

(*Shri Jagdish Awasthi then withdrew from the House*).

**Shri Nagi Reddy** (Anantapur): You have given a ruling and you are trying to ask him to go out for seven days; it is something improper.... (*Interruptions*).

**Mr. Speaker:** Absolutely not.

**Shri Nagi Reddy:** We see the way in which the hon. Members on the other side begin thundering and clapping on every such occasion and this is naturally a provocation and that is what has been happening here. I think you should be able to control the other side as much as this side.

Secondly, when an hon. Member raises a point of order, I think it is very necessary for the Speaker to hear it when it is not a question of the adjournment motion, provided they are speaking on a point of order. Shri Nath Pai wants to raise something else and it is better for the Speaker to hear what he was going to say and then give a ruling. That is a provocation....

**Mr. Speaker:** No, no. Shri Manubhai Shah.

12.14 hrs.

#### PAPERS LAID ON THE TABLE— contd.

NOTIFICATIONS ISSUED UNDER KHADI AND VILLAGE INDUSTRIES ACT, INDUSTRIES (DEVELOPMENT AND REGULATION) ACT AND ESSENTIAL COMMODITIES ACT.

**The Minister of Industry** (Shri Manubhai Shah): I beg to re-lay on

341 (Ai) LSD—3.

the Table a copy of each of the following Notifications making certain further amendments to the Khadi and Village Industries Commission Rules, 1957, under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956:—

- (a) G.S.R. No. 1007 dated the 5th September, 1959.
- (b) G.S.R. No. 1165 dated the 24th October, 1959.
- (c) G.S.R. No. 1198 dated the 31st October, 1959. [Placed in Library, See No. LT-1706/59].

I beg to lay on the Table a Copy of Notification No. G.S.R. 386 dated the 17th May, 1958 making certain amendments to the Registration and Licensing of Industrial Undertakings Rules, 1952, under sub-section (4) of Section 30 of the Industries (Development and Regulation) Act, 1951. [Placed in Library, See No. LT-1864/60].

I beg to lay on the Table, a copy of Notification No. G.S.R. 62 dated the 16th January, 1960 making certain amendment to the Salt (Reserve Stock) Order, 1955, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-1865/60].

I beg to lay on the Table a copy of Notification No. S.O. 71 dated the 9th January, 1960 under sub-section (2) of Section 3 of the Khadi and Village Industries Commission Act, 1956. [Placed in Library, See No. LT-1866/60].

**श्री यादव** (बाराबंकी) : मध्यस भारत, मैं प्रोटेस्ट के तीर पर बाहर जा रहा हूँ।

12.15 hrs.

(*Shri Yadav left the House*)

**Shri Rajendra Singh** (Chapra): Sir, I am also going out in protest.